

[ Dr. Triguna Sen ]

the lessening of mounting tension over the issue in the State."

I have stated before what steps we have taken long before this hunger-strike. I am sorry, responsible and respected friends of Assam have chosen this path which amount to putting pressure on me and the Government. This does not appeal to my way of thinking. I request them to withdraw it. We will study the feasibility of it and the economics of it. Only on that I will be able to decide whether there should be a second refinery or not.

**SHRI SURENDRANATH DWIVEDI** (Kendrapara) : Sir, he said in his statement that he has written to Shri D.K. Barua to give the names of experts. Am I to understand that only after the submission of names he will be able to decide about the experts who will constitute the committee or will he himself appoint the committee ?

**DR. TRIGUNA SEN** : We must find out our experts and then take a decision.

12.27 hrs.

**PAPERS LAID ON THE TABLE  
PAPERS UNDER THE COMPANIES ACT**

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN)** : I beg to lay on the Table a copy of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1967-68
- (2) Annual Report of the Engineers India Limited, New Delhi, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT--457/69].

**Calcutta Metropolitan Water and Sanitation Authority Amendment Act**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH AND FAMILY  
PLANNING, AND WORKS, HOUSING**

**AND URBAN DEVELOPMENT (DR. S. CHANDRAKHAR)** : On behalf of Shri K. K. Shah I beg to lay on the Table:-

- (1) A copy of the Calcutta Metropolitan Water and Sanitation Authority (Amendment) Act, 1969 (President's Act No. 6 of 1969) Published in Gazette of India dated the 7th February, 1969, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (2) A statement showing reasons for delay in laying the above Act.

[Placed in Library. See No. LT-458/69.]

**Notification under Mines and Minerals  
(Regulation and Development)  
Act, and papers under  
Companies Act**

**THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND METALS  
(SHRI D. R. CHAVAN)** : I beg

- (1) to re-lay on the Table a copy of Notification No. GSR 2107 published in Gazette of India dated the 7th December, 1968, under sub-section (1) of section 28 of Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-2804/68].

- (2) to lay on the Table-
  - (i) A copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Development Company Limited, for the year 1967-68.
    - (b) Annual Report of the Pyrites, Phosphates and Chemicals Development Company Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT--459/69].

- (ii) A copy of the Mineral Concession (Second Amendment) Rules, 1969, Published in Notification No. G. S. R. 791 in Gazette of India dated the 15th March, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-460/69]

**Notifications under Mines and Minerals (Regulation and Development) Act**

**SHRI D. R. CHAVAN :** On behalf of Shri Jagannath Rao I beg to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:-

- (1) G.S.R. 2053 published in Gazette of India dated the 23rd November, 1968, making certain amendments to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2611/68.]
- (2) S.O. 4118 published in Gazette of India dated the 23rd November, 1968, making certain amendments to Notification No. S.O. 1923 published in Gazette of India dated the 23rd June, 1962. [Placed in Library. See No. LT-2612/68]

**Notifications under Central Excises and salt Act and Customs Act**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) :** I beg to lay on the Table-

- (1) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:-
- (i) The Central Excise (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 775 in Gazette of India dated the 15th March, 1969.
- (ii) The Central Excise (Third Amendment) Rules, 1969, published in

Notification No. G. S. R. 776 in Gazette of India dated the 15th March, 1969.

- (iii) GSR 777 published in Gazette of India 15th March [Placed in Library. See No. LT-461/69.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 548 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (ii) G.S.R. 549 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (iii) G.S.R. 550 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (iv) G.S.R. 551 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (v) G.S.R. 552 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (vi) G.S.R. 553 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (vii) G.S.R. 554 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (viii) G.S.R. 555 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (ix) G.S.R. 556 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (x) G.S.R. 557 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xi) G.S.R. 558 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xii) G.S.R. 559 published in Gazette of India dated the 8th March, 1969 (Hindi version).